# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAR

## BOMBAY BENCH

### O.A. 521/94.

UTSAV SINGH BHIST

... APPLICANT

V/S.

- The Union of India, through: the Secretary, Ministry of Defence, Nirman Bhavan, NEW DELHI.
- 2. C.G.D.A., R.K.Puram, New Delhi.
- Chief Controller, Defence Accounts (Pension), Allahabad.
- 4. The Commandant,
  512, Army Base Workshop EME,
  Kirkee, Pune 411 003. RESPONDENTS.

CORAM: Hon'ble Shri M.R.Kolhatkar, Member(A).

#### APPEARANCE:

Shri D.N.Deshmane, Counsel for Applicant.

Shri R.K.Shetty, Counsel for Respondents.

## ORAL JUDGEMENT:

DATED : 13/7/95.

X Per Shri M.R.Kolhatkar, M(A) X

The applicant submits that the Pension payment order has been issued on 14/6/95 and therefore he does not want to pursue the matter. However, his requests for direction may be given that arrears of pension may be paid of within a reasonable time.

The OA is disposed of as withdrawn and we expect that the respondents would pay the arrears within four months from the date of communication of the order.

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(M.R.KOLHATKAR) MEMBER (A)

abp.